

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

80/60 to 62/ND/2019
(CA No.296/C-III/ND/19)

In the matter of :
Morelle Dealers LLP & Ors.

.. PETITIONER

SECTION
Under Section 60 to 62

Order delivered on 09.5.2019

Coram :
Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Ms. Deepa Krishan,
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : -
For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the petitioner is present. In CA-296/C-III/ND/2019, being an Application for condonation of delay has been moved by the petitioner LLP of 13 days in filing 2nd Motion Petition pursuant to the Order passed on 02.4.2019. The petitioner was directed to file the 2nd Motion Petition within a period of 7 days from the date of the said order. Ld. Counsel for the applicant/petitioner LLP represents that the cause of delay in filing the same was due to technical glitches despite best efforts made by the petitioner LLPs with the Registry of this Tribunal. Taking into consideration the said representation as well as the reasons stated in Paragraph-3 of the above application, the delay of 13 days is condoned in filing the 2nd Motion petition. Let CP No.80/60 to 62/ND/2019, be taken on record before this Tribunal.




Coutel

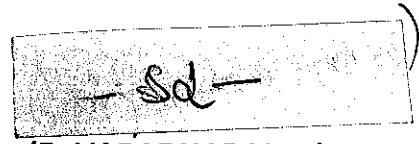
In relation to the above petition, being in 2nd Motion notice stage, Ld. Counsel for the petitioner states that an affidavit has been filed in relation to the notices, which are required to be issued to the Sectoral Regulators, the details of which are given at page 46 of the petition, with intimation to Central Government, Registrar of Companies, Official Liquidator and Income tax Department.

Let notice of this petition be given to these authorities within a period of 2 weeks from today and an affidavit of service be filed by the petitioner on or before the next date of hearing. Paper publication be also issued in the Newspapers, namely, "Business Standard" in English and in "Jansatta", in vernacular, not less than 15 days from the date of hearing fixed of this petition on 08.8.2019.

Upon notice to the statutory authorities as named above, let their observations be filed in relation to the petition, if any, within a month thereafter.

Call the matter on 08.8.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
09.5.2019

CP-80/60 to 62/2019
C-III